

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3675
ANSWERED ON:18.03.2015
CBI/CVC RAIDS
Singh Shri Ganesh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of raids conducted by Central Bureau of Investigation (CBI) and Central Vigilance Commission (CVC) in different parts of the country during the last one year to till date and the number of cases registered;
- (b) the number of officers and employees arrested during the above raids;
- (c) the action taken by the Government against the guilty officers; and
- (d) the case-wise details of officers punished and acquitted?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): Central Bureau of Investigation (CBI) is conducting searches at various places from time to time during investigation in accordance with law, depending upon requirement of the cases. The number of raids/searches conducted are a part of individual case record. No centralized data in this regard is maintained. The number of cases registered by CBI during the last one year i.e. 2014 and 2015 (upto 28.02.2015) is as under:-

Year	Number of cases registered
2014	1174
2015	161
(upto 28.02.2015)	

As regards Central Vigilance Commission, the Commission neither conducts raids nor investigations by itself.

(b): It is a part of individual case record and no centralized data is maintained in CBI in this regard.

(c): After conclusion of investigation, final report is filed by CBI in the competent court. The guilt of the accused officials and punishment therefore are decided by the competent court. Action against guilty officers is thereafter taken in accordance with law. Government does not interfere in the investigation carried out by CBI and judicial functioning of the courts.

(d): No centralized data is maintained in CBI with regard to officials punished / acquitted in each of the case which is a part of individual case record. However, number of cases ended in conviction or acquittal during the last one year and till 28.02.2015 are as under:-

Years	No of cases ended in conviction	No. of cases ended in acquittal
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2014	635	258
2015	56	32
(upto 28.02.2015)		